

the Centrally Sponsored Programme. As regards State Sector, the Government of Kerala has a scheme 'Interest free loans to Scheduled Castes for construction of houses' and they have spent Rs. 0.725 lakhs in 1969-70 and Rs. 0.30 lakhs in 1970-71.

(b) Rs. 2.10 lakhs have been provided in the State Sector of the Backward Classes Plan for the scheme of interest free loans to Scheduled Castes for construction of houses.

Levy of Bank charges by Nationalised Banks

5721. SHRI JADEJA : Will the Minister of FINANCE be pleased to state :

(a) whether there is no uniformity in the levy of bank charges by the nationalised banks ;

(b) whether Government propose to introduce a uniform rule for the nationalised banks regarding levy of bank charges ; and

(c) if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Charges are fixed by individual Banks in the light of their own experience of the cost of Service involved. As such there is no uniformity and the charges levied by nationalised banks vary from bank to bank.

(b) and (c). The Banking Commission is currently examining schedules of rates laid by the banks on the various services offered by them to members of the public. The matter will be examined by the Reserve Bank of India and Government after the report of the Commission is available.

Service charge on Loans

5722. SHRI JADEJA : Will the Minister of FINANCE be pleased to state :

(a) whether service charge at the first rate of 2% on the total amount of consumer loan is levied by nationalised banks ;

(b) whether it is under the consideration of Government to discontinue this practice ; and

(c) if not, the reasons thereof ?

THE MINISTER OF FINANCE (SHRI

YESHWANTRAO CHAVAN) : (a) No uniform rate for service charge on consumer loans is levied by all the nationalised banks. However, six of the nationalised banks do not make any service charge on these loans while the charges made by three others range between Rupee 1 and Rs. 100 depending upon the amount of loan. One of the banks makes a charge of 1% of the loan with a minimum of Rs. 10. The remaining 4 Banks make a service charge of 2%.

(b) and (c). The matter is under consideration with the Banking Commission.

Reduction in import duty on Viscose Staple Fibre

5723. SHRI G. VENKATASWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether the Indian Cotton Mills Federation has urged Government to reduce immediately the import duty on Viscose Staple fibre from 100 per cent to 25 per cent in view of the difficulties experienced by the industry ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir.

(b) Since this is a matter relating to Budget Proposals, it is not possible to give any reaction to such representation at this stage.

Financial Assistance to Vishwa Yuvak, Bangalore

5724. SHRI K. LAKKAPPA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether any financial assistance has been provided to Vishwa Yuvak, Bangalore during the last three years by the Central Government ;

(b) whether Government have received information about any irregularities committed by the Vishwa Yuvak, Bangalore in regard to the utilisation of assistance ; and

(c) if so, the action taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) :
(a) No, Sir.

(b) and (c). Do not arise.

Seizure of Gold in Mysore

5725. SHRI K. LAKKAPPA : Will the Minister of FINANCE be pleased to State :

(a) the quantity and value of foreign made

gold seized in Mysore State during the last 3 years ;

(b) the number of persons arrested in each case ; and

(c) what action taken by Government against them ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The quantity and value of gold seized in Mysore State during the last three years is as follows :—

Year	Quantity of gold in Gms.	Value in Rupees	
		International monetary rate	Indian Market price
1968—69	70,530	5,95,265	8,05,664
1969—70	84,636	7,14,328	14,40,945
1970—71	227,530	19,20,353	40,78,363

(b) The number of persons arrested in each case is as under :—

1968—69 :—In 5 cases no arrest was made.

In 36 cases, 1 person was arrested in each case, and in 1 case 2 persons were arrested.

1969—70 :—In 10 cases no arrest was made.

In 15 cases 1 person was arrested in each case, and in 3 cases 2 persons were arrested in each case.

1970—71 :—In 10 cases no arrest was made.

In 42 cases 1 person was arrested in each case and in 7 cases 2 persons in each case were arrested.

(c) The information is being collected and will be laid on the table of the Sabha.

Irregularities Committed by Officers of the Canara Bank

5726. SHRI K. MALLANNA : Will the Minister of FINANCE be pleased to state :

(a) whether it has come to the notice of the Government that a list of certain grave irregularities committed by the top officers of the Canara Bank has been submitted to the Custodian of the Canara Bank recently ;

(b) if so, the nature of such irregularities ; and

(c) whether any action has been taken against the officers concerned and if not, the reasons thereof ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). An officer of Canara Bank against whom disciplinary action had been initiated by the management, has written to the Custodian of the bank, making allegations against some senior officers of the bank. These allegations which relate to alleged irregularities and malpractices in Foreign business, advances etc. and other miscellaneous matter, have been enquired into by the bank. Appropriate action will be taken on these allegations by the bank, in consultation with the Central Vigilance Commission.

Radar facility at Palam Airport

5727. SHRI K. MALLANNA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 8288 on the 1st May, 1970 regarding Radar facility at Palam Airport and state :

(a) whether the radar facility at Palam Airport has since been made available ;

(b) if not, the reasons therefor ; and

(c) the time by which such facility will be available ?